

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 113 /1989

Dr. m m sharma Applicant(s).

Versus

K K shah Adv. for the
petitioner(s).

Union of India et al Respondent(s)

V. Shinde Adv. for the
Respondent(s).

SR.NO. DATE.

ORDERS.

Suspension

(Copy Served)

15/3 Pl. issue notice reg. P.P. with ID to
respo.

6/4/89 FA

25/4/89 PR CD. change from 6/4/89 to 15/4/89
due to heavy board on. ~~6/4/89~~

10/4/89 PR CD. change from 25/4/89 to 10/5/89
as per oral request of adv. granted
by At. Ct.

11/5/89 Both advocates present. Adjourned to allow
Bench on 6/6/89 for admission.

11/5
F.M.

At. Ct.
A. V. Kati
Secretary Registrar (I)
Central Administrative Tribunal,
Ahmedabad Bench.

(1)

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

14/3/1989

Heard Mr.K.K.Shah and Mr.N.S.Shevde learned advocates for the applicant and the respondents. Pending admission, issue notices on the respondents to reply on admission and interim relief within 15 days from the date of this order. The case be posted on 28.3.89 for admission and interim relief. Direct service allowed at the request of the learned advocate for the petitioner.

P.H.Trivedi

(P.H.Trivedi)
Vice Chairman

J.M.Joshi

(P.M.Joshi)
Judicial Member

a.a.bhatt